

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO.180/00144/2017 IN  
O.A. No. 180/153/2017**

Friday, this the 1<sup>st</sup> day of June, 2018.

**CORAM:**

**HON'BLE Mr. U. SARATHCHANDRAN, JUDICIAL MEMBER  
HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

K. Pushparajan, 61 years,  
S/o. P.K. Kuttikrishna Menon (late),  
(Retired Senior Private Secretary,  
Income Tax Appellate Tribunal (ITAT),  
Ernakulam, Kochi – 682 037).  
Permanent Address : “Nandanam”, Thunjan Road,  
Annara, Opposite : Thunjan Parambu,  
Tirur – 676 101, Malappuram District. - Petitioner

[By Advocate Mr. T.C. Govindaswamy]

**Versus**

1. Shri Rajeswari Prasad,  
Registrar, Income Tax Appellate Tribunal,  
Central Government Offices Building,  
4<sup>th</sup> Floor, Marshi Karve Marg,  
Mumbai – 400 020.
2. Shri Suresh Chandra,  
Secretary to the Government of India,  
Ministry of Law & Justice, B-Wing,  
4<sup>th</sup> Floor, Janpath Bhavan,  
New Delhi – 110 001. - Respondents/  
Respondents 1 &2 in O.A

[By Advocate Mr. T.C. Krishna, Senior PCGC]

The Contempt Petition (Civil) having been heard on 01.06.2018, the Tribunal on the same day delivered the following:

**O R D E R : (Oral)**

**Per: U. Sarathchandran, Judicial Member**

Mr. T.C. Govindaswamy, learned counsel for the petitioner submitted that in view of the granting of provisional pension, the CP can be closed.

2. Accordingly, the Contempt Petition is closed. Notices stand discharged. No order as to costs.

(Dated, this the 1<sup>st</sup> June, 2018.)

**(E.K. BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**(U. SARATHCHANDRAN)  
JUDICIAL MEMBER**

Annexures of the Petitioner

Annexure P-1 : A true copy of the interim order dated 06.03.2017 in O.A No. 180/00153/2017, rendered by this Hon'ble Tribunal.

Annexure P-2 : A true copy of order dated 05 July 2017 in MA No.180/00369/ 2017 in OA No.180/00153/2017 rendered by this Hon'ble Tribunal.

Annexures of the respondents

NIL

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